

(ग) इन कम्पनियों को अनुमति प्रदान कर दी गई थी क्योंकि उनके द्वारा भेजे गए प्रस्ताव उन सभी प्रशासनिक मार्ग निर्देशों के अनुरूप थे, जो सरकार द्वारा पूंजी निर्गम के लिए जारी किए गए हैं।

Manned Space Mission

6701. SHRIMATI USHA PRAKASH CHOUDHARY: Will the Minister of DEFENCE be pleased to state :

(a) whether Government propose to explore and planned manned space mission ;

(b) the details, if any, of space missions in earth orbit ;

(c) whether any collaboration is under consideration with a foreign country in this regard; and

(d) the budget provision for space development during the Sixth Five Year Plan period ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (c). A decision, in principle, has been taken to undertake a joint space flight with Soviet Cosmonauts. Details are being worked out.

(d) The total outlay (both Plan and non-Plan) for the Department of Space during the Sixth Five Year Plan is planned at Rs. 496.01 crores.

Report of Study Group on Wages, Income and Prices

6702. SHRI CHITTA MAHATA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have accepted the Report of the Study Group on wages, Income and Prices laid on the Table of the House on 17th July, 1978; and

(b) if so, what are the details in this regard and remedial measures taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) :

(a) No, Sir. Follow up action on the Report of the Study Group on Wages, Incomes and Prices, laid on the Table of the House on 17th July 1978, has been discontinued as the present Government does not treat this Report as providing the basis for its policies on wages and incomes.

(b) Does not arise.

Credit facility for Sugar Industry

6703. SHRI M. RAM GOPAL REDDY :

SHRI B. V. DESAI :

SHRI GHULAM MOHD. KHAN :

SHRI RAMAVATAR SHASTRI :

SHRI GEORGE FERNANDES :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the President of the Indian Sugar Mills Association has stated that cane arrears are likely to exceed Rs. 200 crores this year and unless additional credit facilities are extended to the sugar industry it will face an unprecedented crisis owing to paucity of funds;

(b) if so, whether it is also a fact that as a result of this the sugar production would steeply decline next year which would push the country to a serious shortage; and

(c) if so, what steps Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):

(a) to (c). The Indian Sugar Mills Association suggested at the beginning of the Sugar Season that enhancements in the credit limits of sugar mills upto 150 per cent of their previous year's peak level drawings be allowed on an ad-hoc basis without subjecting their projected credit requirements to the usual scrutiny and assessment. The Reserve Bank had advised the banks to permit working capital limits to sugar mills upto the level of 100% of the maximum utilisation of the previous season without obtaining its prior authorisation and to approach it well in time for higher limits in respect of individual mills. However, during the course of the season, Reserve Bank permitted the banks having a large number of pending applications to permit, as an ad-hoc measure, enhancements of credit limits to the applicant mills up to 125 per cent of their last years peak level drawing so as to ensure that pending the scrutiny of proposals production of sugar was not hampered.

The Reserve Bank of India have reported that all the proposals for enhancement of limits received by them to date have been cleared. The Credit Authorisation Scheme machinery has been geared up by the Reserve Bank for expeditious disposal of proposals for enhanced limits for sugar mills. They have also provided discretionary finance to banks, which were experiencing liquidity difficulty, to enable them to meet essential production credit requirements of vital sectors, including sugar industry Govt. and the Reserve Bank have always endeavoured to ensure liquidation of cane dues by the sugar mills without delay. Towards this objective, the banks have been advised to monitor the clearance of arrears of payments by mills to sugarcane growers and to ensure that they not only provide

credit to mills for payment to the growers but also have arrangements through which it is ensured that the growers get their dues.

Corruption charges against Chairman of NAFED

6704. SHRI VIJAY KUMAR YADAV :
SHRI R. L. P. VERMA :
SHRI MANGAL RAM PREMI :
SHRI HARISH KUMAR GANGWAR :

Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3542 on 14 December, 1981 regarding alleged corruption charges against NAFED Chairman and state :

(a) whether any meeting of the Board of Directors of NAFED took place to consider the grievances and complaints against the Chairman of NAFED;

(b) if so, the details;

(c) if not, reasons for not holding the meeting; and

(d) whether Government would get the complaints examined at the earliest?

THE DEPUTY MINISTER IN THE MINISTERIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI) : (a) and (b). In its meeting held on the 3rd March, 1982 the Board of Directors of the NAFED have appointed a committee of its members to examine and collect facts relating to various allegations against the Chairman of NAFED referred to in the papers submitted by the Chairman of the Committee to enquire into the grievances of the staff and the joint memorandum submitted by the Officers Association